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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 26TH November, 2026
Uploaded On: 27TH November, 2026

\# **CNR No. DLHC010564162026**

\+ **W.P.(C) 17375/2026, CM APPL. 81261/2026 & CM APPL. 81262/2026**

MANISH SINGH .....Petitioner

Through: Ms. Aashta Dhawan and Ms. Vanshika Goswami, Advocates.

versus

NEW DELHI MUNICIPAL COUNCIL & ANR. .....Respondents

Through: Mr. Devvrat Yadav, Mr. Kartik Sharma and Mr. Manhan Chawla, Advocates.

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (ORAL)

1. This hearing has been done through hybrid mode.

2. The present petition has been filed by the Petitioner-Manish under Article 226 of the Constitution of India, *inter alia,* seeking directions to the Respondents to include the Petitioner's name in the survey carried out by the New Delhi Municipal Council (*hereinafter* 'NDMC'), in respect of the *tehbazari* site measuring 4'x 3' at the Hardship, N-Block, Connaught Place, New Delhi.

3. The case of the Petitioner is that his father, Sh. Kanhaiya Lal, was a

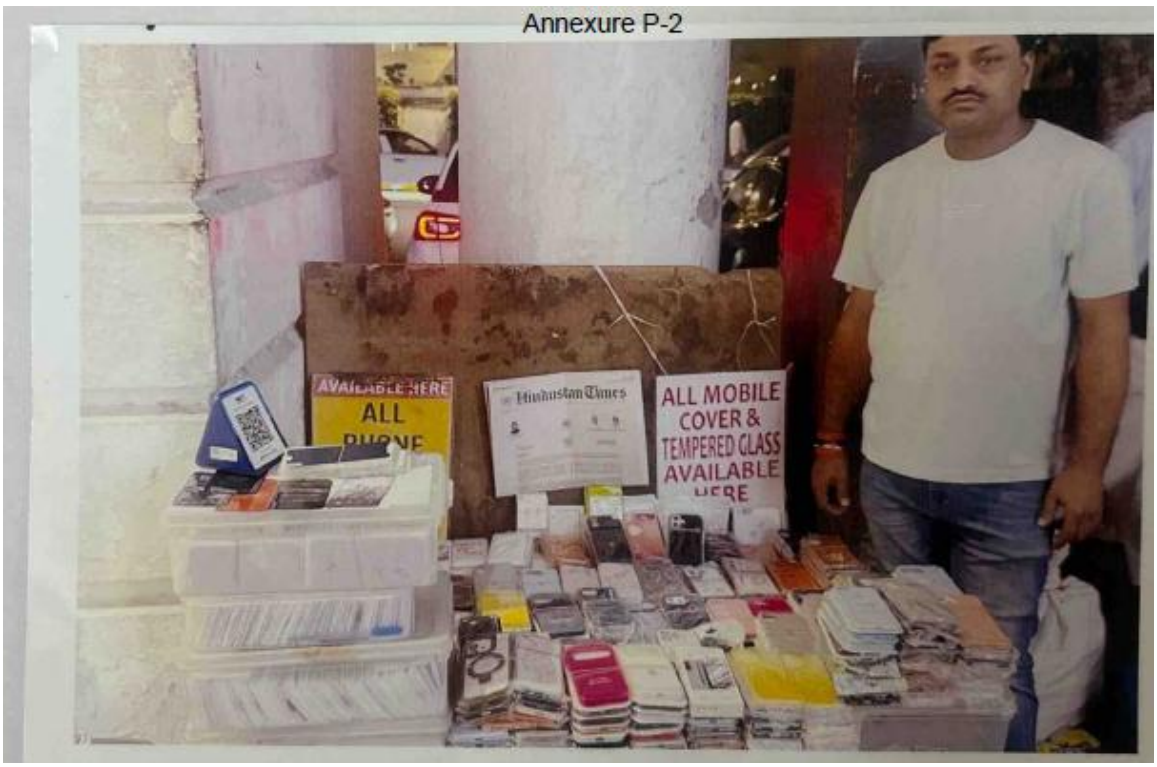
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tehbazari holder and was carrying out shoe-shining services in the Connaught Place since 1986.

4. The Petitioner's father was recognised by the Thareja and the Chaturvedi Committees. Further, a possession slip was also issued in favour of the Petitioner's father by the NDMC, specifically recording the trade of shoe-shining.

5. The Petitioner's father passed away in 2012 and the Petitioner i.e., Mr. Manish Singh is the only son. After the demise of his father, the Petitioner is stated to be continuing the said vend, however, selling other goods which are in the non-negative list.

6. The Petitioner's vend is 4'x 3' in size and photographs of the Petitioner's vend is set out below:-



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7. The Petitioner's claim is that he had gone to the village and therefore could not participate in the survey which was conducted by the NDMC between July to September 2026. Ms. Dhawan, ld. Counsel for the Petitioner submits that he be not disturbed till the vending plan is finalised as his father was one of the old *tehbazari* holders who has been recognised.

8. Ld. Counsel for the NDMC, on the other hand, submits that the survey was conducted between July and September and the Petitioner ought to have participated.

9. Heard the ld. Counsel for the parties. Considering the fact that it is the case of an old *tehbazari* holder and considering the stage of the vending plan of the NDMC, which is at an advanced stage, the following directions are

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issued:-

i) The Petitioner shall continue to vend in the said place strictly maintaining the size of 4'x 3' feet and shall abide by the terms and conditions of vending.

ii) The Petitioner's case shall be considered by the Town Vending Committee-2 after it is constituted for giving a licence in terms of the final vending plan.

10. In terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, no vested rights shall be claimed.

11. The petition is disposed of. All pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 26, 2026/MR/nd

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